

MR. DEPUTY SPEAKER : There are no other amendments.

The question is :

“That clauses 5 to 17, Clause 1, the Enacting Formula and the Title stand part of the Bill.”

*The motion was adopted*

*Clauses 5 to 17, Clause 1, the Enacting Formula and the Title were added to the Bill*

SHRI YESHWANTRAO CHAVAN : I beg to move :

“That the Bill, as amended, be passed”

MR. DEPUTY SPEAKER : The question

is  
“That the Bill, as amended, be passed”

*The motion was adopted*

13 07 hrs

### MOTION UNDER RULE 388

SUSPENSION OF PROVISIO TO RULE 66 IN  
RESPECT OF EMERGENCY RISKS  
(UNDERTAKINGS) INSURANCE  
BILL

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : I beg to move :

“That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to motions for taking into consideration and passing of the Emergency Risks (Undertakings) Insurance Bill, 1971.”

MR. DEPUTY SPEAKER The question is :

“That this House do suspend the proviso to Rule 66 of the Rules of Procedure

and Conduct of Business in Lok Sabha in its application to motions for taking into consideration and passing of the Emergency Risks (Undertakings) Insurance Bill, 1971.”

*The motion was adopted*

13 08 hrs

### EMERGENCY RISKS (UNDERTAKINGS) INSURANCE BILL

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : I beg to move :\*

“That the Bill to make certain provisions for the insurance of certain property in India against damage arising from emergency risks and for matters connected therewith or incidental thereto, be taken into consideration.”

Sir, I have practically the same arguments which I gave for the other Bill that was for “goods” and this is for “Undertakings” including factories. I do not think I need take the time of the House in repeating the same arguments.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : I am not wanting to rub things into the skull.....

MR. DEPUTY SPEAKER : Order, order.

SHRI JYOTIRMOY BOSU : Why are you so anxious to save the Government from its failures and lapses ? You talk about relevancy even if we say one line. At least there should be an appearance of impartiality.

Mr. Chavan has not cleared one thing. Is he going to, in substance, give general insurance policy to handle this business and, if not, what is the reason ?

\*Moved with the recommendation of the President.